

COURT-I
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 383 of 2014 in DFR 1853 of 2014

Dated : 5th January, 2015

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

In the matter of

West Bengal State Electricity Transmission Co. Ltd. ...Appellant(s)

Versus

West Bengal Electricity Regulatory CommissionRespondent(s)

Counsel for the Appellant(s): Mr. Avijeet Lala

Counsel for the Respondent(s): Mr. C.K. Rai

ORDER

(Appl. for condonation of delay)

This is an Application to condone the delay of 319 days in filing the Appeal as against the main order dated 09.09.2013.

We have heard learned counsel for the Applicant/Appellant as well as the Respondent. For the reasons stated in the Application for condonation of delay, the delay is condoned. Accordingly, IA No. 383 of 2014 for condonation of delay is disposed of. Registry is directed to number the Appeal and post for Admission on **14.01.2015.**

(Rakesh Nath)
Technical Member
mk/jp

(Justice Ranjana P. Desai)
Chairperson